## IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI COURT-III

CP-647/2015

IN THE MATTER OF:

**Bharat Foils Limited** 

.....PETITIONER

SECTION:

Under Section 391 to 394

Order delivered on 10.8.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner

: Mr. Aman, Advocate

For the Respondent

5.9

For the RD (NR) Delhi

: Mr. Manish Raj, Company Prosecutor

## ORDER

Learned Counsel for the petitioner is present and seeks some time to file the affidavit of compliance of the directions for service of notice in relation to the Scheme of De-merger. Two weeks time is granted for this purpose.

Post the matter on 24.8.2017.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 10.8.2017